Cases withdrawn by CBI

SHRIMATI KUSUM RAI: 816.

SHRI NAND KISHORE YADAV:

SHRIKAMAL AKHTAR:

SHRI PRAKASH JAVADEKAR:

Will the PRIME MINISTER be pleased to state:

- (a) the details of the cases withdrawn by CBI during last three years;
- (b) the reasons for withdrawal of cases by CBI during the said period, case-wise;
- (c) whether Government has decided to withdraw case against Quattrochi, the main accused in Bofors scam; and
 - (d) if so, the details and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) 16 cases have been withdrawn by the CBI during the last three years. The case-wise details including the reasons of withdrawal are given in the Statement (See below).

(c) and (d) On the basis of CBI report and advice of Ld. Attorney General of India and Solicitor General of India, the Government has given its consent to withdraw the Court Case No. 2/2002 against Ottavio Quattrocchi, accused in the Bofors case under section 321 of Cr.P.C. CBI has filed an application before the trial Court of Ld. CMM, Delhi for the purpose.

Statement

Details of cases withdrawn by CBI during last 3 years i.e. 2006, 2007, 2008 and 2009 (upto 31.10.2009)

| SI. | Case No. and | Allegation in brief | Date on | Reasons for |
|-----|------------------|---------------------|------------|-------------|
| No. | Date of | | which | withdrawal |
| | Registration and | | Court | |
| | Name of | | allowed | |
| | Accused | | withdrawal | |
| | | | of case | |
| 1 | 2 | 3 | 4 | 5 |

2006

RC. 12(A)/1978 1. dt. 31.8.1978 ACB, Visakhapatnam

CC.6/80: The accused abusing his 24.4.2006 Accused not public position as servant obtained for himself pecuniary advantage to the extent of Rs. 2,250/- by accepting a new refrigerator 140 ltrs, costing Rs. 3250/- for Rs. 1,000/- only from M/s. Euhlar Engineers, VSKP.

traceable despite all efforts. Case almost 30 years old.

P.V. Krishna, the then Dy. Regional Manager, NMDC, Visakhapatnam

CC.7/80: The accused misappropriated an amount Rs. 3,500/- obtained by him on 16.1.78 from M/s. Pathigalli Suryanarayana & Bros., VZM. as an advance towards the purchase of copper, brass and Aluminium scrap from NDMC Ltd. VSKP.

RC. 1/02-ACU 2. $(\forall II/\forall)$ dt. 14.4.02 AC.II

> Michel Philip Pinto-IAS (Retd) (MH:66) the then Chairman, JNPT and former Secretary, M/o Shipping and Transport, New Delhi (Pvt.) and others

The accused persons in collusion with each other caused wrongful loss to the extent of Rs. 5.16 crores to Jawahar Lal Nehru Port Trust (JNPT), Nhava Sheva (Maharashtra) and corresponding wrongful gain to M/s Ornate Multi Modal Carriers Ltd., Mumbai in the matter of award of contract of transportation of containers by Tractor Trolleys (TTs) for the period 2000 to 2003.

the Central Government has decided to withdraw the case.

On

representtation

of the petitioner,

the

3.4.2006

2008

RC. 22(S)/1981 dt. 3.10.1981 **ACB** Visakhapatnam Bhagat Ram(A4) Manager, Anoop Singh Sundarlal,

3.

A1 to A4 of charge sheet are private persons and are partners of M/s. Anup Singh Sunder Lal, Commission Agents and M/s. K.V.S. Enterprises. All the accused entered into a criminal conspiracy to cheat SBI, Guntur causing loss to the tune of Rs. 49.50 lakhs.

31.12.2008 Three other coaccused were tried separately and acquitted on 29.10.2004. A4 is not traceable date of since registration of the case.

23.4.2008

7(A)/1968 RC. 4. dt. 1.4.1968 ACB Bangalore

Commercial

Agencies, Guntur

The accused misappropriated Rs. 2,380/- from the cash collections of the Post Office.

The accused last seen in the year 1968 his and whereabouts not known.

Shri Govardhanagiri

| 5. | RC.7(A)/1968 dt.1.4.1968 ACB Bangalore Shri Gangadhara Mahadevappa Gotagi | The accused prepared 40-forged postal money orders purported to have been issued by Anekal Sub Post Office, Bangalore to his address and had fraudulently received Rs. 7,500/ | 23.4.2008 | The accused not traceable and the case more than 40 years old. |
|----|---|--|------------|---|
| 6. | RC. 1(S)/94-SIG dt 3.8.1994. CC No. 248/98 Cletus Goma | Accused Cletus Goma, a Nigerian National opened an account in the SBI, Anna Salai Branch, Madras on the basis of forged passport and cheated the bank by withdrawing Rs. 1,58,500/- after depositing two forged Demand Drafts purportedly of M/s. Thomos Cook AI Rostamani Exchange Company, Dubai amounting to Rs. 82,500/- and Rs. 80,000/ | 25.09.2008 | The accused not traceable. India does not have extradition treaty with Nigeria. |
| 7. | RCCHG1994A00 19 dt. 9.5.1994 ACB Chandigarh 1. Shri Navpreet Virk 2. Shri Ranjit Oberoi 3. Shri Ranjit Singh | Shri N. Guru, RPO, Regional | 11.4.2009 | discharged by trial Court. The three persons not traceable. They, even if apprehended, would have been discharged in accordance with earlier decision of the Court. |
| 8. | RC. 17(S)/86- SCB Chennai dt. 2.11.1986 SCB Chennai CC No. 2218/01 Prem Kumar Ojha | The accused persons entered into a criminal conspiracy and stealthily removed a cheque for Rs. 10,000/- issued to M/s Singh Brothers, Bombay, by Indian Oil Corporation, during transit. The cheque was altered for the amount of Rs. 5,68,000/- and | 24.06.09 | The accused not traceable for the last 20 years. |

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withdrawn by opening fictitious account in the name of Constructions Amar in IOB, Chindadripet, Madras.

RC. 12 and 9. 15(S)/87-SCB Chennai dt. 20.8.87 and 14.9.87 CC No. 1791/02

R.K. Suri

A.M. Bhatia and

The accused opened account in Union Bank of India, Broadway, Chennai and Canara Bank, Guindy in fictitious company names and encashed forged DDs/Cheques by depositing in the said fictitious accounts. They also intercepted a cheque issued for Rs. 75/- by BPCL to M/s Deep Agencies, Mumbai sent in ordinary post and altered the amount as Rs. 9,80,000/-. This forged cheque deposited in the above said accounts and cash withdrawn. The total amount Involved in this cheating is Rs. 9,80,000/-.

01.07.09

The accused not traceable. The is case more than 20 years old and many of the witnesses have either expired or shifted and not traceable.

6(S)/89-10. RC. SCB Chennai dt. 03.5.1989 CC No. 1447/91

> 1. A.S. Kapadia 2. Mrs. Chaya Tejani CC No. 1783/01

1. P.P. Shetty 2. Ashish S. Kothare and 3. V.A. Kudva

The accused persons entered into a criminal conspiracy at Madras and other places during May, 88 and July, 88 and in pursuance of the conspiracy cheated the Indian Bank, Mount Road, Madras to the tune of Rs. 9.77 lakhs by way of bill discounting by producing false and forged bills. The total amount involved in this cheating Rs. 9.77 lakhs.

6.7.09

The original documents are neither available in the court nor in the office.

2.7.09

Witnesses are not available at the given addresses in this 20 years old case. Hence, trial could not be proceeded with.

11. RC 5(S)/91-SCB Chennai dt. 15.03.91 CC No. 6471/95

The accused persons conspired together and in pursuance of the said criminal conspiracy applied and obtained Indian Passports

30.06.09

The witnesses were not available in the given addresses and

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A1-V.C. Kedar, Prop. of V.C.K. Travels (Expired), A2-K. Mohamed A3-E. Faizal, Razak, A4-B. Ramachandran (Expired), A5-V. Moidu, A6-Sivasankaran Chandrababu and A7-Hasan Kattilpuram

from RPO Madras using false and forged school certificates, No amount involved.

prosecution unable to produce them before the court in this long pending case.

CC No. 6472/95

A1-V.C. Kedar, Prop. of V.C.K. Travels (Expired), A2-K. Mohamed Faizal, A3-E. Razak, A4-B. Ramachandran (Expired), A5-P. Raju, A6-V. Moidu and A7-

The accused persons entered into a criminal conspiracy and in pursuance of the above conspiracy applied for passports with false and fabricated school certificates and attempted for obtaining passport from RPO, Madras.

30.06.09

01.07.09

12. RC. 3(S)/92-SCB Chennai dt. 05.02.1992 CC No. 8906/98

Ambazhahan

P. Rathnagiri @ Giri (Pvt.) (A1), Nandakumar @ Vinod @ Radha (Pvt.) (A2), Rajasekaran (Pvt.) (A3), Pushparathinam (Pvt.) (A4)

Accused had A1 got possession of an American Credit Card of Richard E. Meshberger of USA, conspired with A2 to A4 and fabricated a passport of Republic of Malta in the name of the holder of the American Express Card Richard Meshberger A2 impersonating as the holder of the Card. They conspired with A5, and purchased a number of domestic air tickets of Indian Airlines to several destinations by forging

The accused per-sons A1 to A4 not traceable and A5 reported dead. The accused are Srilankan Nationals and made efforts could not locate them even through Interpol, Colombo as the addresses given

the signatures of the holder of the cheated card and thereby the Indian Airlines. Amount US\$770 involved is during 1992.

by the accused were found false.

13. RC. 6/67-ACU $(\forall II/\forall)$ dt. 13.6.67 AC.II

> M/s. New Swadeshi Mills of Ahmedabad Ltd and others

about August, 1967 accused were parties to a criminal conspiracy to commit or cause to be committed offences punishable u/s 7 of the EC Act 1955 and Section 9 of Central Excise and Salt Act 1944 and that in pursuance of this conspiracy M/s New Swadesh Mills and Manjushri manufactured different varieties of cloth in contravention of various, textile claimed higher price for controlled cloth and evaded huge amount of excise duty.

During the period from 1964 to 30.3.09 Case almost 40 years old. Most of the witnesses are either dead or untraceable. Textiles control orders, falsely

14. RC. 10/66-ACU (VI) dt. 25.5.66

> Shri Jit Paul, Partner M/s. Aminchand Pyare Lai, Calcutta-1 and others

The employee of M/s Aminchand Pyare Lal Calcutta entered into a criminal conspiracy and misrepresenting facts procured M/s. false certificate from Divakaran Nanjee Banking Co. Ltd. (Now Dena Bank) cheated the Port Commissioner of Calcutta to the tune of Rs. 1,02,220.

28.5.09 Case almost 40 years old. 6 accused out of 8 are dead. Most of the witnesses are either dead or untraceable.

15. RC 1(S)/94-SIG dated 3.8.2004 CC No. 214 2002

> Ziad Ahmed Igbal Qusaymah

Accused, a Jordanian national in conspiracy with accused Khalid Walid cheated Vijaya Bank/ D. K. Mehra by posing Khalid Walid as a big businessman wanted to import 10,000 goats through D.K. Mehra and fraudulently getting forged demand drafts purportedly of Thomas

8.06.2009 The accused not traceable. India does not have extradition treaty with Jordan.

> Cook Al Rustamani Exchange Company, Dubai encashed from Vijaya Bank, Barakhamba Road through Sh. D.K. Mehra.

> The accused persons cheated

16. RC 1 and (S)/94-SIG (DD Fraud Case) 3.8.1994 dated and 29.9.1994.

Bank of Baroda, and Vijaya Bank by fraudulent encashment forged demand drafts of M/s. Thomas Cook Al Rustamani Exchange Company, Dubai and M/s Habib and Al Mansoor Exchange Company, Dubai.

The accused persons not traceable India does not have extradition treaty with Jordan, Palestine and

8.06.2009

CC No. 148/02

1. Kamal Yousef

Syria. Accused Kamal Yousef and Ahmed Nazzal were

Sulaiman-Jordanian

Khader

national 2. Ahmed Nazzal

(Jordanian national)

3. Ghassan Gheis

Abbas (Palestenian national) 4. Mohd. Al Alowneh (Jordanian national) 5. Walid

(Syrian national)

Machhour

arrested in Jordan. However, request of Government of India for their extradition was turned down by the Government of Jordan.

War against corruption

817. SHRI JABIR HUSAIN: Will the PRIME MINISTER be pleased to state:

- whether the Prime Minister announced the war against the corruption in Indian public life which has affected the economic growth and wastes precious national resources besides scaring away the foreign investors who expect fair treatment and transparent dealings;
- if so, whether the Prime Minister promised to launch a multi-pronged attack on corruption and decided on the Second Administrative Reforms Commission's recommendations on Ethics in Governance; and